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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 2835/92 .. Date of decision: 05.03.93

Sh. Prahalad Singh & Ors. ... Applicants

Versus

Union of India .. Respondents

For the applicant .. Sh. Romesh Gautam, Counsel.

For the respondents .. Sh. P.H. Ramchandani, Counsel.

CORAM

Hon ble Sh. B.N. Dhoundiyal, Member 'A'

Hon ble Sh. A.K. Sinha, Member 'A'

1. Whether Reporters of local papers may be  
allowed to see the Judgement ?

2. To be referred to the Reporters or not ?

JUDGEMENT

'Delivered by Hon ble Sh. B.N. Dhoundiyal, Member 'A'

The applicants in this O.A. S/Sh. Prahalad Singh and Ram Saran are aggrieved that they have not been given duty as casual labourers after 19.03.1990 and 06.04.1990 respectively.

2. The applicant No.1 claims to have worked continuously in the Central Production Centre of the Delhi Doordarshan as casual labourer from 20.12.1989 to 19.03.1990 and applicant No.2 from 07.01.90 to 06.04.90. They were duly sponsored by the Employment Exchange and though their services have been terminated, fresh casual labourers who have not been sponsored by the

Employment Exchange, have been employed. Persons who have worked for sometime have preferential right over the juniors and outsiders for the appointment. The applicants have prayed that direction be issued to the respondents that <sup>they</sup> should not be replaced by the others and should be allowed to continue to work as casual labourers in preference to their juniors and outsiders. They have also prayed that they should be given pay and allowances as are admissible to regular class IV employees.

3. No counter has been filed by the respondents but on 3.4.92 Sh. P.H. Ramchandani appeared before the Tribunal and expressed the respondents' willingness to treat the applicants at par with other similarly situated casual workers. Hence, the application is disposed of at the admission stage itself with the direction to the respondents to consider engaging the applicants as casual labourers, if the respondents need the services of the casual labourers and in preference to persons with lesser length of service and outsiders and after satisfying themselves that they are suitable for such engagement.

There will be no order as to costs.

A.K. Sinha 5/3/93.

Member 'J'

B.N. Dhondiyal 5/3/93.

Member 'A'